

classified in the Indian Trade Classification Revision-2 on the basis of which Foreign Trade Statistics of India are maintained. Information pertaining to party-wise import is not maintained.

**House Building Advance to Defence Service Personnel at Enhanced Rate**

4706 SHRI DIGAMBAR SINGH: Will the Minister of DEFENCE be pleased to state :

(a) the reasons for not granting House Building Advance at enhanced rate of rupee 1.25 lakhs sanctioned to the Civilian Officers of the Central Government to the Defence Services personnel; and

(b) the reason why they are being discriminated in this matter ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO) : (a) and (b) The maximum amount of housing building advance for the Central Government civilian employees was raised from Rs. 70,000 to Rs. 1,25 lakhs from 1.4.1984. The additional amount is, however, to be met from Central Government Employees Insurance Scheme. The Defence Service personnel are having their own Insurance Schemes; The Service Headquarters have therefore, been asked to examine the possibility of diverting the funds from this Insurance Scheme.

**Role of Nabard in Extending Credit to Handloom Weavers and Handicraft Artisans etc.**

4707. SHRI AMARSINH RATHAWA : Will the Minister of FINANCE be pleased to state :

(a) the role of NABARD in extending credit to handloom weavers, handicraft artisans and other artisans;

(b) whether rural cooperative banks also extend credit to weavers and artisans;

(c) if so, the rate of interest charged on the credit advanced for setting up of cottage and small-scale industries by weavers and artisans; and

(d) the quantum of credit given by the above during the years 1981-82, 1982-83 and 1983-84 ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) NABARD extends refinance facilities to all eligible banks for the loans given by them to handloom weavers, handicrafts and other artisans, identified beneficiaries for industry-service-business components under IRDP.

Refinance facilities of NABARD for working capital requirements of weavers and other artisans are routed through State Co-operative Banks, Central Co-operative Banks, and primary weaver societies/industrial cooperative societies/primary agricultural credit societies/large sized multi-purpose societies/farmers service societies.

(c) The rate of interest charged from the ultimate borrowers for setting up cottage and small scale industries is as follows :

TABLE—I

Purpose	Rate of interest %per annum
1. Procurement and marketing of cloth by apex/regional weavers societies.	7-1/2
2. Production and marketing activities of Primary Weavers Societies.	7-1/2
3. Financing of weavers and other artisans through village level cooperatives PACs/LAMPs/FSS.	10-1/2
4. Production and marketing activities of industrial co-operative societies covered under 22 broad groups of cottage and small scale industries.	9

TABLE II

## Block Capital/Composite Loans

1. Acquisition/Modernisation of handlooms and construction work-sheds	10
2. Establishment/Renovation of handloom emporia by Apex regional Weavers Societies.	11-1/2*
3. Establishment/Renovation of handloom emporia by Handloom Development Corporations.	12-1/2**
4. Financing of ISB component under IRDP by commercial banks, RRBs and Cooperative Banks	10

\*Refinance routed through State Cooperative Banks.

\*\*Refinance routed through Scheduled commercial banks.

(d) The credit limits sanctioned by RBI/NABARD for production and marketing activities of weavers societies and industrial cooperatives during the years 1981-82 to 1983-84 are as under :

		(Rs. in crores)		
		Credit limits sanctioned during financial year		
		1981-82	982-83	1983-84
1.	Weavers Cooperatives (including limits sanctioned to Apex/ Regional Weavers Societies for marketing of cloth	97.27	145.31	189.17
2.	Industrial Cooperatives (including Coir)	5.05	5.54	6.28
3.	Financing individual rural artisans through PACs/LAMPs/FSS	1.10	2.36	2.93

#### Imported Colour T.V. Sets Lying With Customs

4708. SHRI NAVIN RAVANI : Will the Minister of FINANCE be pleased to state :

(a) the number of colour T.V. sets imported during the year 1983 and January-June, 1984;

(b) the rate of duty charged on the import of colour T.V. sets;

(c) whether a large number of colour T.V. sets are lying with Customs; and

(d) if so, their number, period for which they are lying and the manner in which these are likely to be disposed of?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA) : (a) Such statisti-

cal information is not collected by the Custom Houses and, therefore, is not available.

(b) The rate of duty for articles (including colour T.V.) imported as baggage is 170% for the first slab of Rs. 2000 in excess of the free allowance of Rs. 1250 and an 240% in excess thereof. For T. V. sets imported as cargo the rate of duty is 100%+40%+15% (additional duty) for screen size upto 51 cm. and 100%+40%+30% (additional duty) for screen size in excess of 51 cm.

(c) and (d) In case any articles are not cleared within a period of 60 days, these are liable to be sold after issuing a notice to the importer under Section 48 of the Customs Act, 1962. The number of such colour T.V. sets lying uncleared is small.

#### Remittance of Foreign Private Companies From the Country

4709. SHRI A. K. ROY : Will the Minister of FINANCE be pleased to state :